

ITEM NO.8

COURT NO.12

SECTION XII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 8292/2021
(Arising out of impugned final judgment and order dated 07-01-2021
in ANO. No. 1633/2020 passed by the High Court of Judicature at
Madras)

M/S BHARAT PETROLEUM CORPORATION LTD. & ANR.

Petitioner(s)

VERSUS

ATM CONSTRUCTIONS PVT. LTD.

Respondent(s)

([TO BE TAKEN UP THE INSTANT MATTER IN TOP 10 CASES ON
10.10.2023]

IA No. 86578/2023 - APPLICATION FOR PERMISSION

IA No. 124287/2021 - APPLICATION FOR PERMISSION

IA No. 101330/2021 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 113750/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No. 72505/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 10-10-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. V. Giri, Sr. Adv.
Mr. Parijat Sinha, AOR
Ms. Pallak Bhagat, Adv.
Ms. Reshmi Rea Sinha, Adv.
Ms. Suveni Bhagat, Adv.

For Respondent(s) Mr. S.Nagamuthu, Sr. Adv.
Mr. M. A. Chinnasamy, AOR
Mrs. C Rubavathi, Adv.
Mr. M Veeraragavan, Adv.
Mr. C Raghavendren, Adv.
Mr. V Senthil Kumar, Adv.
Mr. Ch. Leela Sarveswar, Adv.
Mr. Devendra Pratap Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned senior counsel for the parties
at length.

Hearing concluded.

Judgment reserved.

Brief submissions by the parties may
be filed within a week from today.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILY)
COURT MASTER (NSH)